

received against rendering the administrative posts surplus or keeping them vacant and creating and upgrading the technical posts; and

(d) the arrangements made to streamline the functioning of the Commission's office and to ensure that only administrative employees are posted or transferred on administrative posts?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b). Six Posts of Chief Engineer and 23 posts of Director were created in lieu of 14 posts of Deputy Director and 38 posts of Assistant Directors which were abolished as a result of the cadre review of Central Water Engineering (Group A) Service. Subsequently, as a result of critical review of the working of Central Water Commission, 186 non-technical posts were abolished.

(c) Since the critical review and the cadre review were taken up in pursuance of the Government decision and were carried out after taking into consideration all the aspects of matter, there was no case for review.

(d) Every effort is made to post administrative employees on the administrative posts.

*[English]*

#### **Schemes for Award winning export firms**

3818. CH. RAM PARKASH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Associated Chamber of Commerce and Industry of India has suggested to Government to initiate a scheme to grant special facilities to the award winning export firms so as to provide them sufficient encouragement with a view to increase foreign exchange earnings; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINI-

STRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). This suggestion was put forward at a Workshop held by ASSOCHAM in October, 1987. However, the Government already has a Scheme for National Export awards for outstanding export performance. Under this scheme outstanding exporters are given awards of Trophies and Certificates of Merit in appreciation of the efforts made by them for promoting exports from India.

#### **Loans advanced by State Bank of Indore under 20-Point programme**

3819. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of persons granted loans by the State Bank of Indore under the 20-Point Programme during the last two years;

(b) out of the amount so granted, how much was given as subsidy and how much as loan;

(c) the amount earmarked for this purpose during the current financial year; and

(d) the amount spent during the first quarter of the current financial year and on how many families?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). The information is being collected and will be laid on the Table of the House to the extent available.

*[Translation]*

#### **Court cases against employees of State Bank of Indore**

3820. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to refer to reply given on 11 December, 1987 to Unstarred Question No. 5429 regarding pending court cases of State Bank of Indore and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) The information is set out in the statement below.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN

(c) Does not arise.

#### STATEMENT

The figures indicated in reply to Starred Question No. 4 dated 6.11.1987 are progressive and should not be added, as would be clear from the following table.—

		(Rs. in lakhs)					
		1983		1984		1985	
		No. of Civil Cases	Amount of involved	No. of Civil Cases	Amount of involved	No. of Civil Cases	Amount of involved
i)	Pending at the beginning of the year (i.e. brought forward)	322	236 10	409	504.77	531	1197 24
ii)	Added during the year	138	280 56	242	705 06	250	138.28
iii)	Total (i) & (ii)	460	516.66	651	1209.83	781	1335.52
iv)	Lost during the year	-	-	-	-	-	-
v)	Won and decreed during the year	51	11.89	120	12.59	187	71.40
vi)	Pending at the end of the year	409	504.77	531	1197.24	594	1264.12

The position about Criminal Cases for the year 1983, 1984 & 1985 is as under:-

i)	Pending at the beginning of the year (i.e. brought forward)	-	-	-	-	3	53 41
ii)	Added during the year	-	-	3	53.41	5	2.66
iii)	Total (i) & (ii)	-	-	3	53.41	5	56.07
iv)	Lost during the year	-	-	-	-	-	-
v)	Won and decreed during the year	-	-	-	-	-	-
vi)	Pending at the end of the year	-	-	3	53.41	5	56.07

Since no Civil or Criminal Case has been lost by the Bank in the year 1983, 1984 and 1985, the question of taking action against any official/employee does not arise.

The number of Civil and Criminal Cases registered since 1986 and the amount involved therein is as under :-

1. (i) No. of Civil Cases	1310
(ii) Amount involved	Rs. 680.42 lakhs
2. (i) No. of Criminal Cases lodged with Police/CBI	25
(ii) Amount involved	Rs. 30.10 lakhs

Since the cases have not been finalised, the involvement of any employee cannot be determined at this stage.

#### **Release of Cauvery Water to Tamil Nadu**

3822. SHRI NARSING SURYAWANSHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government of Tamil Nadu requested the Karnataka Government for the release of 10 TMC feat of Cauvery water to save the standing crops in the Delta region;

(b) whether Government of Tamil Nadu requested Union Government also to intervene in the matter to persuade the Karnataka Government to accede to the request; and

(c) if so, the outcome of the said efforts?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b). Yes, Sir.

(c) 4 TMC of water has been released by Karnataka.

#### **Irrigation projects in Karnataka**

3823. SHRI NARSING SURYAWANSHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of irrigation project in Karnataka since completed and are due for commissioning shortly;

(b) the number of irrigation projects in

[English]

#### **Import duty on spares of outboard motors**

3821. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) whether any representation has been received from the Government of Kerala for reducing the import duty on spares of outboard motors used mainly by the poor traditional fishermen of Kerala;

(b) the decision taken by Union Government in this regard; and

(c) whether Government propose to increase the subsidy available to fishermen on these outboard motors; if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). Yes, Sir. The representation was sent to the administrative Ministry concerned for their views and the said representation with comments of the said Ministry have been received back recently.

(c) There is no proposal at present to increase the subsidy on outboard motors.